

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No 3042/92

(b)

New Delhi this the 5th day of January, 1998

Hon'ble Shri S.R.Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

S/Shri
R.N.Mehra
S/O late Sh.B.P.Mehra

N.N.Bose,
S/O Late Sh.S.C.Bose.

Dhan Raj
S/O Sh.Hem Raj
(All Programme Assistants in the Dte.
General of Tech.Development, Udyog Bhawan,
New Delhi-110011

(None for the applicants) ..Applicants

VS

Union of India, through
Secretary, Deptt.of Industrial Development,
Ministry of Industry, Udyog Bhawan,
New Delhi-11

Secretary,
(Technical Development),
and Director General, Directorate
General of Technical Development,
Udyog Bhawan,
New Delhi

Secretary,
Department of Personnel and Training,
North Block, New Delhi-1

(None for the respondents) Respondents

O R D E R (ORAL)

(Hon'ble Sh.S.R.Adige, Vice Chairman(A))

The applicants seek regularisation as Programme
Assistants and pray that in the event of any reduction in
the aforesaid posts as a result of the restructuring of Directorate
General of Technical Development in the wake of Liberalised
Industrial Policy, the applicants should not be reverted

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(A)

to the posts of Statistical Assistants. They also pray that if the applicants are surrendered to the Surplus Cell in the Deptt. of Personnel & Training, for being accommodated in other Departments, they should first be regularised so that they could be accommodated in other departments in posts equivalent to those held by them.

2. None appeared for the applicants when the case was called out. None appeared for the respondents either. This is a 1992 case and was listed at Sl.No.12 of the regular hearing list of today. It has been on the warning list since 3.12.97. We, therefore, dispose it of after perusing the materials on record.

3. Respondents have pointed out in their reply that applicants cannot be appointed on regular basis as they do not fulfil the requisite qualifications. We also note that the applicants have come against mere apprehension of reversion from post of ^{1 actually} Programme Assistant, but no orders ¹ reverting them have been filed.

4. In the absence of any denial to respondents contention that the applicants do not fulfil the requisite qualifications for being appointed on regular basis, and in the absence of any order actually reverting ¹ them from the post of Programme Assistant, we see no good grounds to interfere in the matter. Accordingly QA is dismissed. No costs.

Lekha Srinath
(Smt. Lakshmi Swaminathan)
Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)